

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 2085/89
T.A. No.

198

DATE OF DECISION 5.1.1990.

Shri Jagdish _____ Applicant (s)

Shri Malik B.D.Thareja _____ Advocate for the Applicant (s)
Versus
Union of India _____ Respondent (s)

Shri S. N. Sikka, _____ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. T.S. Oberoi, Member (Judicial).

The Hon'ble Mr. I.K. Rasgotra, Member (Administrative).

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Delivered by Hon'ble Shri T.S.Oberoi).

Heard the learned counsel for the applicant on the question of limitation. The learned counsel for the applicant, while referring to letter dated 2nd January, 1989, issued by the Divisional Railway Manager, Northern Railway, Moradabad, pleaded that, that being the only reply from the respondents, the application, filed by the applicant, is well within time. The learned counsel also pointed out that though the applicant was discharged from service on 14th December, 1983, after serving in various broken periods, totalling to 683 days, the applicant had been representing to his departmental authorities, ever since, vide a number of representations sent by him, in this regard, but the same remain without any reply.

2. In the above circumstances, learned counsel for the applicant pleaded that the present application may be considered sympathetically condoning, if necessary, the delay, in coming before this Tribunal.
3. We have carefully considered the pleas put-forth by the learned counsel for the applicant. We have also carefully perused the records, relevant for the purpose of present stage of the case. We feel that applicant having been last discharged as far back as on 14th December, 1983, after serving for various broken periods, during the years 1981-1983, his sending various representations/reminders to the departmental authorities would not help him in covering the

: 2 :

delay involved. The application is hopelessly time-barred and is, therefore, rejected.

I.K. Rasgotra
(I.K. Rasgotra)
Member (Admn.)

T.S. Oberoi
(T.S. Oberoi)
Member (Judl.)